

*Details of client identities at NSE during January, 2012-September, 2012**Cash Equity Segment*

Share in turnover	Number of Client identities with various brokers	Number of PAN identities reflecting the unique investor identities	Of (3), number of Proprietary traders
(1)	(2)	(3)	(4)
90%	139870	125283	561
80%	37296	31430	488
70%	10156	7026	366
60%	2874	1600	266
50%	1018	638	178
Equity Derivative segment			
90%	31848	29050	573
80%	5944	5167	465
70%	1360	1143	308
60%	443	376	183
50%	181	169	95

(c) As per the information provided by NSE, the top 25 trading members accounted for about 47% of the average daily turnover in the cash segment and for about 42% in the Equity Futures and Options segment during the period January, 2012 to September, 2012.

Protection of last pay drawn by Ex-serviceman

1435. SHRI MAHENDRA SINGH MAHRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government protects the last pay drawn by ex-serviceman on re-employment in civil service/public sectors/banks/SBI/LIC and autonomous bodies;

(b) if so, the elements/constitutes of the pay drawn during armed forces service that are being reckoned/counted for their pay fixation; and

(c) whether instructions in this regard have been issued and public sectors, banks, LIC and other departments are implementing the guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Fixation of pay on re-employment in the civil service and posts in connection with the affairs of the Union of India, is governed by the Central Civil Services (Fixation of Pay of Re-employed Pensioners) Orders, 1986 issued by the Department of Personnel and Training, as amended from time to time. These Orders provide inter-alia, that no protection of the scale of pay of the posts held by them prior to retirement shall be given.

(b) In the case of ex-servicemen who held posts below Commissioned Officer rank in the Defence Forces and in the case of civilians who held posts below Group 'A' posts at the time of their retirement, the entire pension and pension equivalent of retirement benefits shall be ignored. In the case of Commissioned Service Officers belonging to the Defence Force and Civilian pensioners who held Group 'A' posts at the time of their retirement, the first Rs. 4,000/- of the pension and pension equivalent of retirement benefits shall be ignored. Further, in respect of all those Defence Officers/personnel, whose pension contains an element of Military Service Pay, that need not be deducted from the pay fixed on re-employment.

(c) As regards fixation of pay of ex-servicemen on re-employment in Central Public Sector Enterprises, the pay is required to be fixed as per the orders issued by Department of Personnel and Training in respect of Central Government employees from time to time. Public Sector Bank and Public Sector Insurance Companies are implementing the instructions issued by the Department of Personnel and Training for fixation of pay of Ex-Servicemen.

Liberalisation of FDI rules

1436. SHRI KANWAR DEEP SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India has advised Government to further liberalise the Foreign Direct Investment rules in India;

(b) if so, the details thereof;

(c) whether Government has accepted these recommendations;

(d) if so, the details thereof; and